

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.407**  
**IB/443/ND/2023**

**IN THE MATTER OF:**

Avik Televentures Private Limited	...	Applicant
Versus		
Purelogic Labs India Private Limited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Tushar Mudgil and Ms. Kritika Khurana, Advs.
For the Respondent	: Mr. Gautam Singhal, Mr. Rohit Gupta, Mr. Rajat Chaudhary, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. This Tribunal vide order dated 17.01.2024 directed both the parties to file written submissions not more than three pages within a week's time. The written submissions filed by the Applicant as well as Respondent are on board. Order **reserved**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**